

**Date: 12.11.2021**

**PUBLIC NOTICE**

The Hon'ble Supreme Court of India vide an order dated 06.10.2021 in inter alia **IA No. 186866/2019** in CA 13301/2015 – Subrata Bhattacharya Vs. Securities and Exchange Board of India, has directed as under:

***“We make the interlocutory application absolute by directing the Official Liquidator of Delhi High Court to hand over possession of the immovable property situated at C-55, Sector 57, Noida, UP to the Nodal Officer-cum-secretary of SEBI, who is an authorized representative of SEBI. SEBI shall cause a notice to be published on its website so that any person who seeks to assert a claim in respect of the property can come forth to have it duly adjudicated by Shri R S Virk.”***

Pursuant to the aforesaid order dated 06.10.2021 passed by the Hon'ble Supreme Court and order dated 20.09.2021 passed by the Hon'ble Court of Delhi in C. P. No. 67/2015, the possession of “Property No. 55, Block-C, Sector-57, Noida” has been taken over by the Nodal Officer cum Secretary to the Justice (Retd.) R.M. Lodha Committee (In the matter of PACL Ltd.) on 18.10.2021.

Any person/ entity seeking to assert a claim in respect of the said property viz. **Property No. 55, Block-C, Sector-57, Noida, UP**, may do so in writing together with all requisite supporting documents within a period of 14 (fourteen) days from the date of publication hereof, failing which it shall be presumed that no such claim exists and/ or the same has been waived and discharged. Such claim may be filed with the office of Shri R.S. Virk, District Judge (Retd.) at the following address:

**Shri R. S. Virk,  
District Judge (Retd.),  
Fourth Floor, Plot No.226, A-2,  
Sector - 17, Dwarka, New Delhi: 110078**

**Nodal Officer cum Secretary  
Justice (Retd.) R M Lodha Committee  
(In matter of PACL Ltd)**